

MR. DEPUTY SPEAKER : I entirely agree that this House is sovereign and whatever decisions are taken at the Business Advisory Committee are only the decisions of the committee, until they are approved by this House. But once the approval and concurrence of the House is given, they become the order of the House.

SHRI AMRIT NAHATA : But the conditions have changed . . .

MR. DEPUTY SPEAKER : That does not apply here. I am not concerned with what the other House has decided. At least for my part, I do not feel myself called upon to change the order, which has the concurrence of the House. Now, I shall put the main motion to vote.

SHRI A. S. SAIGAL (Bilaspur) : I oppose the motion . . .

MR. DEPUTY-SPEAKER : Shri Amrit Nahata cannot move his motion now. We have already adopted the report of the Business Advisory Committee, and it is now binding on the House to accept it, and we have already accepted it.

SHRI RANDHIR SINGH (Rohtak) : I agree with my hon. friend Shri A. S. Saigal.

MR. DEPUTY-SPEAKER : The question is :

"That this House concurs in the recommendation of Rajya Sabha that the House do join the Joint Committee of the Houses on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 21st November, 1967 and communicated to this House on the 23rd November, 1967 and resolves that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely: Shri G. M.

Bakshi, Shri B. Bhagavati, Shri Onkar Lal Bohra, Shri Valmiki Choudhury, Shri Bharat Singh Chowhan, Shri S. R. Damani, Shri C. Dass, Shri C. C. Desai, Mahant Digvijai Nath, Shri K. R. Ganesh, Shri Bimalkanti Ghosh, Shri Indrajit Gupta, Shri Hem Barua, Shri Prabhu Dayal Himmatsingka, Shri M. N. Nagnhoor, Chaudhary Nitiraj Singh, Shrimati Vijaya Lakshmi Pandit, Shri Anantrao Patil, Shri S. R. Rane, Shri Rabi Ray, Shri G. S. Reddi, Shri A. S. Saigal, Shri S. C. Samanta, Shri V. Sambasivam, Shrimati Savitri Shyam, Shri Era Sezhiyan, Shri Ramshankar Prasad Singh, Shri Krishna Dev Tripathi, Shri R. Umanath, Shri Fakhruddin Ali Ahmed."

The motion was adopted.

19.08 Hrs.

**BIHAR AND UTTAR PRADESH
 (ALTERATION OF BOUNDARIES)
 BILL**

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : मैं प्रस्ताव करता हूँ कि :

"बिहार और उत्तर प्रदेश के राज्यों की सीमाओं के परिवर्तन और तत्संबन्ध विषयों का उपबन्ध करने वाले विधेयक पर विचार किया जाये।"

उपाध्यक्ष महोदय, इस विधेयक पर ज्यादा कुछ कहने की जरूरत नहीं है। मुझे विश्वास है कि माननीय सदस्य इस बात से सहमत होंगे कि जो एक समझौता दो राज्य सरकारों में हुआ है, उस को पूरी तरह से माना जाये और हम उस को कानूनी रूप दें।

SHRI C. K. BHATTACHARYYA (Raiganj) : Could we not pass this Bill in the same manner as we had disposed of the previous Bill?

MR. DEPUTY-SPEAKER : No. No time has been allotted for this Bill. Therefore, we are free to debate it for so long as we like to sit today; or else, we can have this postponed to the next session. So far as I am concerned, I shall not restrict the discussion here,

because I have already got before me a list containing several names.

SHRI VIDYA CHARAN SHUKLA : We have started it already, and let us go on with it.

MR. DEPUTY SPEAKER : But there must be some time-limit. I am not going to sit indefinitely today. We may sit for another 15 to 20 minutes only.

SHRI GADILINGANA GOWD (Kurnool) : On a point of order. I submit that this matter came up before the Business Advisory Committee the other day and it was decided that this should be considered in the next session, and, therefore, no time was allotted for this Bill.

THE MINISTER OF LAW (SHRI GOVINDA MENON) : Suppose we have this in the next session ?

MR. DEPUTY-SPEAKER : We may sit for another 10 or 15 minutes more, but not longer.

Even assuming that we sit throughout the night and pass it, is the Rajya Sabha going to pass it ?

SHRI VIDYA CHARAN SHUKLA : Yes, it is going to pass it, because it is sitting for two more days.

MR. DEPUTY-SPEAKER : I do not think that they are sitting for two more days for the purpose of passing this Bill.

I would like to know from the hon. Minister of Parliamentary Affairs whether it was decided at the Business Advisory Committee that this might be postponed to the next session. Shri Gadilinga Gowd was also present there, and this is what he says.

श्री रविराय (पुरी) : जब यह बिल बिजिनेस एडवाइसरी कमेटी में नहीं आया है, तो इसको कैसे पास कराया जा सकता है ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I am not opposing them. But it was decided that time permitting this Bill would be taken up.

SHRI GADILINGA GOWD : It is not fair to the House to expect it to sit longer now. We have been away from our constituencies for nearly a month and a half and we would like to go back as soon as possible.

MR. DEPUTY-SPEAKER : I would like to get the firm opinion of the hon. Minister of Parliamentary Affairs on this point. Two hon. Members who were present there have stated what had happened. This is a fairly long Bill, and I have got with me a list of at least fifteen Members who want to speak. Everybody is interested in this, and so we cannot rush through. It would not be fair to the House to do so, and I agree with the hon. Member who has raised this point.

SHRI VIDYA CHARAN SHUKLA : May I say something ? This Bill had been circulated to hon. Members already and it has already been on the agenda for several days now, and it has been in the hands of hon. Members for several days.

श्री रविराय : किसी ने इस बिल को पढ़ा नहीं है ।

SHRI VIDYA CHARAN SHUKLA : This is not a controversial Bill. I am sure hon. Members must have read it.

SHRI GADILINGANA GOWD : If we were to sit for longer hours today, then we could have taken some more time on the Monopolies and Restrictive Trade Practices Bill.

There was a gentlemen's agreement at the Business Advisory Committee and that should not be broken now.

SHRI VIDYA CHARAN SHUKLA : This is a non-controversial Bill. There is no controversy at all. This is a simple Bill. If I may be allowed to explain it to the House...

SHRI M. L. SONDHI (New Delhi): It should be discussed. After all, it is the tax-payers' money. What is the harm, if we sit till mid-night?

MR. DEPUTY-SPEAKER : Can we really do justice to this measure at this House ?

SHRI VIDYA CHARAN SHUKLA: I think we can do it.

MR. DEPUTY-SPEAKER : I do not feel that we can do it.

It is now already 7.15 p.m. Even if we were to take 45 minutes on the general discussion, it is not possible to have clause-by-clause consideration and to put the clauses to vote without a debate. I am not prepared to hurry through this Bill.

SHRI VIDYA CHARAN SHUKLA: There is no question of hurrying through. The House may take its own time. The Business Advisory Committee had decided that time permitting this Bill would come up before the House. The Bill is before the House

now, and since you have called me, I have already moved the motion. I am now in the midst of my speech. I do not think that this is the time to say that I should stop here and the Bill should go over to the next session. I think there would be enough time for this Bill.

MR. DEPUTY-SPEAKER : It is true that the hon. Minister has started making the motion. But serious objection has been taken to that. I would like to know from the hon. Minister of Parliamentary Affairs what Government's intention is...

DR. RAM SUBHAG SINGH : It may be postponed.

MR. DEPUTY-SPEAKER : So, there shall be no more discussion on this Bill now.

The House will now stand adjourned *sine die*.

19.15 hrs.

The Lok Sabha then adjourned sine die.